DEMAND NOTICE

Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act.) read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002 (the said Rules). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the said Rules, the Authorised Officer of IIFL Home Finance Ltd. (IIFL HFL) / (formerly known as India Infoline Housing Finance Limited) has issued Demand Notices under section 13(2) of the said Act, calling upon the Borrower(s), to repay the amount mentioned in the respective Demand Notice(s) issued to them. In connection with above, notice is hereby given, once again, to the Borrower(s) to pay within 60 days from the publication of this notice, the amounts indicated herein below, together with further interest from the date(s) of Demand Notice till the date of payment. The detail of the Borrower(s), amount due as on date of Demand Notice i.e.:- **22-Oct-2018** and security offered towards repayment of loan amount are as under:-

Name of the Borrower(s) / Guarantor (s)	Demand Notice Date & Amount	Description of secured asset (immovable property)
Mrs. Alveena Srivastava Mr.Sanjay Srivastava (Prospect No. / Loan A/c No. IL10000965)	**22-Oct-2018** **Rs. 40,15,047/-**	All that part and parcel of Property bearing Plot No. 82 & 83, Home No. FF-B LHS, First Floor without roof rights, Khasra Nos. 507, Abadi/ Laldora of village Burari, Delhi-110084

If the said Borrowers fail to make payment to IIFL HFL as aforesaid, IIFL HFL may proceed against the above secured assets under Section 13(4) of the said Act. and the applicable Rules, entirely at the risks, costs and consequences of the Borrowers.

For, further details please contact to Authorised Officer at Branch Office :- IIFL HFL, Plot No. 30/30E, Upper Ground Floor, Main Shivaji Marg, Najafgarh Road, Beside Jaguar Showroom, New Delhi, and /or Corporate Office : Plot No. 98, Phase-IV, Udyog Vihar, Gurgaon, Haryana.

Place: Delhi
Date: 25/10/2018

Sd/- Authorised Officer, For IIFL Home Finance Limited / (formerly known as India Infoline Housing Finance Limited)

APPOINTMENTS

राष्ट्रीय ग्रामीण विकास एवं पंचायती राज संस्थान
NIRDPR
NATIONAL INSTITUTE OF RURAL DEVELOPMENT AND PANCHAYATI RAJ
Rajendranagar, Hyderabad – 500 030. Ph: 040-24008412

MINISTRY OF RURAL DEVELOPMENT, GOVERNMENT OF INDIA

RECRUITMENT NOTIFICATION

NIRDPR is the country's apex organisation for training and research in various aspects of rural development. We actively monitor several Government of India rural empowerment initiatives, and serve as a think tank for policy formulation by the Ministry of Rural Development. NIRDPR is also a Central Technical Support Agency (CTSA) of MoRD for the implementation of DDU-GKY programme.

Indian Nationals can apply online in the prescribed format for the following position on direct-cum-deputation basis in DDU-GKY division.

Name of the Post: Executive Director (Skills) – 1 Position

The last date to apply online: 24th November 2018

For details of job description, qualification, experience, work location, remuneration, other requirements and to apply, please visit the website: **www.nird.org.in**

TRAINING & CAPACITY BUILDING | RESEARCH & CONSULTANCY | POLICY FORMULATION & ADVOCACY | TECHNOLOGY TRANSFER | ACADEMIC PROGRAMMES | INNOVATIVE SKILLING & LIVELIHOOD

Date: 25-Oct-2018
Advt. No. NIRDPR/DDU-GKY/ED-REC/2018-19/09

Sd/-
Additional Project Director

W aurelia WISHFUL

TCNS CLOTHING CO. LIMITED

Regd Office: Unit No. 112, F/F Rectangle 1, D-4, Saket, District Centre New Delhi-17
Corpotare Office: 119, New Mangalapuri, W-House, Mandi Road, Sultanpur, Mehrauli, New Delhi-110030; **Tel.:** 011-42193193, **Fax:** 011-42193194
Website: www.wforwoman.com; **Email:** investors@tcnsclothing.com
CIN: L99999DL1997PLC090978

NOTICE

Pursuant to Regulation 29 read with Regulation 47 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, notice is hereby given that the Meeting of the Board of Directors of the Company is scheduled to be held on 2nd November, 2018 inter-alia to consider and approve the Standalone Un-Audited Financial Results for the half year and quarter ended on 30th September, 2018.

The said notice is also available on the Website of the company at www.wforwoman.com and on the website of BSE Limited at www.bseindia.com and the National Stock Exchange of India Limited at www.nseindia.com.

For **TCNS Clothing Co. Limited**
Sd/-
Piyush Asija
Company Secretary and Compliance Officer

Place: New Delhi
Date: 25.10.2018

BEFORE THE KARNATAKA STATE CONSUMER DISPUTES REDRESSAL COMMISSION, BASAVA BHAVAN, BANGALORE:560001
Complaint No.245/2016

Complainant: 1.Varun Gera S/o Manoj Gera Aged about 22 years, Residing at No.50/11, Greens Apartment, Cunningham Road, Bangalore. 22 Years
Opposite party: 1.Flipkart Internet Pvt.Ltd., Vaishnavi Summit, No.6/B, 7th Main, 80 Feet Road, 3rd Block, Koramangala Industrial Layout, Bangalore-560034. And others.
To,
Op No.6: M.S.Vishal Enterprises, Represented by Authorized Person having office at No.17/A, Shopping Centre, Vivek Vihar, New Delhi. Pin-110095.

NOTICE TO THE OPPOSITE PARTY NO.06 FOR HEARING OF COMPLAINT IN ENGLISH DAILY NEWS PAPER "BUSINESS STANDRAD" DELHI EDITION

Whereas the complainant has filed the complaint against the Opposite Party as per the provision of the Consumer Protection Act claiming reliefes. You are hereby notified to appear before this Hon'ble Commission in person or through a pleader or person authorized as per law to answer all the material question of facts and law relating to the Complaint on **Seventh Day of November Two Thousand and Eighteenth (07.11.2018)** at 11.00 AM.

Take notice the in case of default of your appearance on the day mentioned above complaint will be heard and determined in your absence as per law.

Given under the hand and seal of this Commission on this **01st day of October Two Thousand and Eighteenth (01.10.2018)**

By Order of the Commission,
Registrar Cum Admn. Officer,
K.S.C.D.R.C, Bangalore-560001.
Advocate for Complainant.

ROXY EXPORTS LIMITED

(CIN: L51909PB1988PLC008009)
Registered Office: C-116, Focal Point, Phase V, Ludhiana-141 010, Punjab
Tel. No.: +91 161 5011021; E-Mail ID: roxycyclesin@gmail.com; Website: www.roxyexports.in

Recommendations of the Committee of Independent Directors **("IDC")** on the Open Offer to the Public Shareholders of **Roxy Exports Limited ("REL"/"Target Company")** under Regulation 26(7) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent Amendments thereto **["SEBI (SAST) Regulations, 2011"/"Regulations"]**

1)	Date	October 24, 2018
2)	Name of the Target Company **("TC")**	Roxy Exports Limited
3)	Details of the Offer pertaining to TC	The Offer is being made by the Acquirer in terms of Regulation 3(1) and 4 of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 for acquisition up to9,36,000 Equity Share of ₹10.00 each representing 26% of the Equity Share Capital/ Voting Capital of the Target Company at a price of ₹12.60 (Rupees Twelve and Paise Sixty only) **("Offer Price")**, payable in cash.
4)	Name of the Acquirer	Mr. Siddharth Chimanlal Shah
5)	Name of the Manager to the Offer	Mark Corporate Advisors Private Limited
6)	Members of the Committee of Independent Directors	1) Mr. Vinod Jain : Chairman 2) Mr. Harpreet Malhi : Member 3) Mr. Vivek Marwaha : Member
7)	IDC Member's relationship with the TC (Director, Equity shares owned, any other contract / relationship), if any	IDC members are Independent Directors on the Board of the Target Company. They do not have any Equity Holding in the Target Company. None of them have entered into any other contract or have other relationship with the Target Company.
8)	Trading in the Equity shares/other securities of the TC by IDC Members	No trading in the Equity Shares of the Target Company has been done by any of the IDC Members.
9)	IDC Member's relationship with the Acquirer (Director, Equity shares owned, any other contract/relationship), if any	None of the IDC Members are having any relationship in any capacity with the Acquirer.
10)	Trading in the Equity Shares/other securities of the Acquirer by IDC Members	Nil
11)	Recommendation on the Open offer, as to whether the offer is fair and reasonable	IDC is of the view that Open Offer is fair and reasonable.
12)	Summary of reasons for recommendation	IDC has taken into consideration the following for making the recommendation: IDC has reviewed (a) The Public Announcement **("PA")** dated August 09 , 2018 in connection with the Offer issued on behalf of the Acquirer (b) The Detailed Public Statement **("DPS")** which was published on August 20, 2018 and © The Letter of Offer **("LoF")** dated October 15 , 2018 Based on the review of PA, DPS and LoF, the IDC is of the opinion that the Offer Price of ₹12.60 (Rupee Twelve and Paise Sixty only) per Equity Share offered by the Acquirer (more than the highest price amongst the selective criteria mentioned under Justification of Offer Price) is in line with the regulation prescribed by SEBI under the Regulations and prima facie appears to be justified.
13)	Details of Independent Advisors, if any	None
14)	Any other matter(s) to be highlighted	The Target Company at its Board Meeting held on October 17, 2018 appointed Mr. Siddharth Chimanlal Shah **('Acquirer')** and Mr. Ankit Shah (Nominee of the Acquirer) as Additional Directors on the Board of the Target Company.

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the SEBI (SAST) Regulations, 2011.

For Roxy Exports Limited

Sd/-
Vinod Jain
Chairman-IDC

Place: Ludhiana
Date: October 24, 2018

gradiente / 05/18

POST BUY BACK OFFER PUBLIC ADVERTISEMENT FOR THE ATTENTION OF EQUITY SHAREHOLDERS/BENEFICIAL OWNERS OF THE EQUITY SHARES OF

DCM SHRIRAM
Growing with trust

DCM SHRIRAM LIMITED

Corporate Identification Number (CIN): L74899DL1989PLC034923
Registered Office: 1st Floor, Kanchenjunga Building, 18, Barakhamba Road, New Delhi – 110001, India.
Investor Service Telephone: 011-42100206/322; Fax: 011-23318072
Website: www.dcmshriram.com; Email: ykgupta@dcmshriram.com/amitmehra@dcmshriram.com
Company Secretary and Compliance Officer: Mr. Sameet Gambhir

Post Offer Public Advertisement regarding completion of Buy-back offer in compliance with Regulation 19(7) of the Securities and Exchange Board of India (Buy Back of Securities) Regulations, 1998 and subsequent amendments thereof

FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS/BENEFICIAL OWNERS OF THE EQUITY SHARES OF DCM SHRIRAM LIMITED

This post offer public advertisement should be read in conjunction with the Public Announcement dated June 26, 2018 **("Public Announcement")**, issued in connection with the Buy-back. Unless specifically defined herein, capitalized terms and abbreviations used herein have the same meaning as ascribed to them in the Public Announcement.

1. THE BUY-BACK

1.1 DCM Shriram Limited ("**Company**") had announced the buy-back ("**Buy-back**") of fully paid up Equity Shares of Rs. 2 each of the Company, from the existing owners/ beneficial owners of the Equity Shares of the Company from the Open Market through the Stock Exchanges using the electronic trading facilities of the BSE Limited ("**BSE**") and The National Stock Exchange of India Limited ("**NSE**") in accordance with the provisions of Sections 68, 69, 70 and all other applicable provisions, if any, of the Companies Act, 2013 and the SEBI (Buy Back of Securities) Regulations, 1998 and subsequent amendments thereto, at a maximum price not exceeding Rs. 450 per equity share ("**Maximum Buy-back Price**") payable in cash for an aggregate amount not exceeding Rs. 250 crores (**"Maximum Buy-back Size"**). The Maximum Buy-back Size does not include any other expenses incurred or to be incurred for the Buy-back like filing fees payable to SEBI, Stock Exchanges fees, advisors fees, public announcement, publication expenses, transaction cost viz., brokerage, applicable taxes such as securities transaction tax, stamp duty, etc., and any other incidental and related expenses (**"Transaction Costs"**).

1.2 The Buy-back commenced on July 4, 2018 and closed on October 23, 2018. Till closure of Buy-back, the Company has utilized approximately 99.9999% of Maximum Buy-back Size authorized for the Buy-back.

1.3 The total number of Equity Shares bought back under the Buy-back is 64,73,841 Equity Shares of Rs. 2 each. The Company has extinguished all Equity Shares bought back except 99,563 Equity Shares Bought back which are under the process of Extinguishment.

2 DETAILS OF THE BUY BACK

2.1 The total amount utilized in the Buy-back of Equity Shares is approximately Rs. 250 crores (Rs. 24,999.99 Lakhs) which excludes Transaction Costs.

2.2 The price at which 64,73,841 Equity Shares were bought back was dependent on the price quoted on NSE and BSE during the Buy-back period. The highest price at which the Equity Shares were bought back was Rs 448.98 per Equity Share while the lowest price was Rs 302.92 per Equity Share. The Equity Shares were bought back at an average price of Rs. 386.17 per Equity Share (price calculated has been rounded to the nearest paisa). These prices are based on daily reporting by the Broker, and exclude Transaction Costs.

2.3 The Equity Shares were bought in the demat segment from the Stock Exchanges. As the offer for the Buy-back of the Equity Shares of the Company was from the Open Market through Stock Exchange(s), the identity of shareholders from whom Equity Shares exceeding one percent of the total Equity Shares bought in the Buy-back is not known.

3 CAPITAL STRUCTURE AND SHAREHOLDING PATTERN

3.1 The capital structure of the Company, Pre and Post Buy-back, is as under:

Share Capital	Pre Buy-back as on date of Public Announcement (Rs. in Crores)	Post Buy-back (Rs. in Crores)
Authorized Share Capital:		
29,49,50,000 equity shares of Rs. 2 each with voting rights	124.00	124.00
65,01,000 Cumulative Redeemable Preference shares of Rs. 100 each		
Issued		
16,63,16,137 Equity shares of Rs. 2 each with voting rights	33.26	
(Post Buy-back - 15,98,42,296 Equity shares of Rs. 2 each with voting rights)		31.97
Subscribed and Paid-up		
16,24,16,137 Equity Shares of Rs. 2 each with voting rights fully paid up	32.48	
(Post Buy-back - 15,59,42,296 Equity shares of Rs. 2 each with voting rights)		31.19
Add: Forfeited shares – Amount originally Paid up	0.16	0.16
Total Subscribed and Paid-up Equity Share Capital	**32.64**	**31.35**

3.2 The shareholding pattern of the Company, Pre Buy-back and Post Buy-back, is as under:

Category of Shareholder	Pre Buy-back*		Post Buy-back#	
	Number of Shares	% to the existing Equity Share capital	Number of Shares	% to post Buy-back Equity Share capital
Promoters and promoter group	10,37,54,784	63.88	10,37,54,784	66.53
Foreign Investors (Including Non-Resident Indians, FIIs, FPIs, Foreign Mutual Funds, Foreign Nationals)	21,133,233	13.01		
Financial Institutions/Banks, Mutual Funds promoted by Banks/ Institutions	23,08,061	1.42	5,21,87,512	33.47
Others (Public, Bodies Corporate, etc.)	3,27,78,010	20.19		
Non Promoter Non Public	24,42,049	1.50		
Total	**16,24,16,137**	**100.00**	**15,59,42,296**	**100.00**

* As on 15th June 2018 (Close of business hours)
# 99,563 Equity Shares Bought back are under the process of Extinguishment

4 MERCHANT BANKER TO THE BUY-BACK

AXIS CAPITAL

AXIS CAPITAL LIMITED
1st Floor, Axis House, C-2 Wadia International Centre, P. B. Marg
Worli, Mumbai - 400 025, Maharashtra, India
Tel.: +91 22 4325 2183; **Fax:** +91 22 4325 3000
Contact Person: Mrs. Kanika Sarawgi Goyal
Email: dcms.buyback@axiscap.in; **Website:** www.axiscapital.co.in

5 DIRECTORS' RESPONSIBILITY

The Board of Directors of the Company accepts responsibility for the information contained in this Advertisement.

For and on behalf of the Board of Directors of DCM Shriram Limited

Sd/-	Sd/-	Sd/-
Ajay S. Shriram Chairman and Sr. Managing Director DIN: 00027137	K.K. Kaul Whole-time Director DIN: 00980318	Sameet Gambhir Company Secretary and Compliance Officer M. No.: FCS4658

Place: New Delhi
Date: October 24, 2018

Radico Khaitan Limited

Radico

Registered Office : Bareilly Road, Rampur-244 901 (U.P.)
Tel. No.0595-2350601/2, 2351703 Fax No.0595-2350009
Email : info@radico.co.in Web.: www.radicokhaitan.com
CIN: L26941UP1983PLC027278

Extract of the Standalone Unaudited Financial Results for the quarter and half year ended 30th September 2018

(₹ In lakhs)
(Except EPS)

Sl. No.	Particulars	Quarter ended 30.09.2018 (Unaudited)	Half Year ended 30.09.2018 (Unaudited)	Quarter ended 30.09.2017 (Unaudited)
1.	Total income from Operations	191030.19	402831.22	149600.96
2.	Net Profit for the period (before Tax, Exceptional and / or Extraordinary items)	7599.63	14881.43	4299.24
3.	Net Profit for the period before tax (after Exceptional and / or Extraordinary items)	7599.63	14881.43	4299.24
4.	Net Profit for the period after tax (after Exceptional and / or Extraordinary items)	4954.12	9691.38	2860.24
5.	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (After tax)]	4905.33	9601.93	2809.31
6.	Paid up Equity Share Capital (Face value of Rs.2/- each)	2666.15	2666.15	2662.88
7.	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	110703.93	110703.93	99486.02
8.	Earnings Per Share (Face Value of Rs.2/- each) (not annualised)			
	Basic:	3.72	7.27	2.15
	Diluted:	3.72	7.27	2.15

Notes :

1. The unaudited standalone financial results of the Company for the quarter and half year ended September 30, 2018 have been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on Wednesday, October 24, 2018. The statutory auditors have issued an unmodified audit opinion on these results.
2. The above is an extract of detailed format of quarterly and half yearly financial results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2015. The full format of the aforesaid financial results is available on the website of the Company, Bombay Stock Exchange Limited and National Stock Exchange of India Limited i.e. www.radicokhaitan.com, www.bseindia.com and www.nseindia.com
3. This statement has been prepared in accordance with the Companies (Indian Accounting Standards) Rules 2015 (Ind AS) prescribed under Section 133 of the Companies Act, 2013 and other recognised accounting practices and policies to the extent applicable.

For and on behalf of the Board
Sd./-
Dr. Lalit Khaitan
Chairman & Managing Director
DIN No. 00238222

New Delhi
24th October 2018

40% EBITDA | 74.6% PAT | 15.5% REVENUE FROM OPERATIONS

MAGIC MOMENTS | MORPHEUS | 8 PM PREMIUM BLACK RARE WHISKY | MAGIC MOMENTS VERVE | MAGIC MOMENTS ELECTRA | REGAL TALONS | RAMPUR | Old Admiral